

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) No overdraft, irrespective of the amount, is allowed to any State Government for more than seven continuous working days.

(b) As on 12.8.1988, the State was not in overdraft with the Reserve Bank of India.

(c) The State Government have been advised by Reserve Bank of India and the Government of India to avoid overdrafts.

(d) In view of the above, the question does not arise.

#### Agreement with Hungary for loan for Neyveli Lignite Project

\*272. SHRI YASHWANT SINHA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that during the Prime Minister's recent visit to Hungary an agreement was signed for a special loan for the Neyveli Lignite Project; and

(b) if so, what is the amount of the loan, its terms and conditions and the specific purpose for which it will be utilised?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO):

(a) No, Sir.

(b) Question does not arise.

**C.B.I. raid at the residences and Office premises of businessmen**

@\*273. DR. BAPU KALDATE:

SHRI YASHWANT SINHA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that C.B.I. conducted raids at the residences and office

premises of some businessmen and contractors at Dhanbad, Patna and Chapra in Bihar, Balia in Uttar Pradesh and Calcutta on the 9th June, 1988;

(b) if so, what are the details thereof; and

(c) whether some arms, ammunition and cash were recovered during the raids?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) to (c) No searches were conducted by C.B.I. Searches were however conducted on 9th June, 1988 by the Income-tax Department, in coordination with the Central Bureau of Economic Intelligence and the Directorate of Revenue Intelligence at Dhanbad, Patna, Balia, Chapra, Calcutta and New Delhi, at the residential and business premises of certain leaders of the 'Coal Mafia' and their associates.

During these searches, unaccounted assets including cash and jewellery and a large number of incriminating documents were seized. The aggregate value of seized assets is about Rs. 46.95 lakhs.

Concealment of income to the tune of Rs. 60 lakhs was admitted in a statement given during the course of search by one of the persons. Prohibitory orders restraining operation were issued in respect of 140 bank accounts relating to the persons searched. Also, 14 unlicensed fire arms and 683 live cartridges were recovered and five persons were arrested for violation of the Arms Act.

#### Criteria for recruitment to CRPF and BSF

\*274. SHRI MOHINDER SINGH LATHER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the criteria for recruitment to the CRPF and BSF;

(b) whether any Statewise quota for recruitment to the CRPF and BSF has been fixed by Government; if so, what are the details thereof; and

(c) what is the break-up of recruitment to the CRPF and BSF during the last

three years Statewise stating the reasons for discrimination, if any, against Haryana in the matter?

**THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH):** (a) The criteria for recruitment of Constables in the CRPF and BSF is given in Statement-I laid on the Table of the House. (See below.)

(b) No State-wise quota for recruitment of Constables in the CRPF and the BSF has been fixed. In order to ensure fair representation of each State/UT, vacancies are allotted taking into account

the population ratio of the States/UTs vis-a-vis to the population of the country. The States which are under-represented are allotted more Vacancies to cover up the deficiency in their representation to the Force.

(c) The information regarding recruitment made during the last three years is given in Statement-II laid on the Table of the House. (See below.)

No discrimination has been made in making recruitment from this State. In fact Haryana is already very well represented in the two Forces.

#### Statement-I

##### Criteria for recruitment in CRPF and BSF

The criteria for recruitment of constables in CRPF and the BSF is as follows :

	CRPF	BSF
1. Age . . . . .	18-23 years (Relaxable by five years in case of SC/ST).	18-22 years. (Relaxable by five years in case of SC/ST).
2. Educational Qualification . . . . .	Matric.	Matric.
3. Height . . . . .	170 cms.	170 cms. (Relaxable by 5 cms. for men belonging to Hill areas of Garhwal, Kumaon, Himachal Pradesh, Nepal, Dogras and Sikkimese. Minimum height for above category of men is 165 cms.)
4. Chest . . . . .	80 cms.	80 cms.
5. Weight . . . . .	50 Kg.	Proportionate to height as per medical standard.

#### Statement-II

State-wise number of persons recruited during the last three years 1985 to 1987

Name of the States/UTs.		No. of persons recruited during the years.					
		1985		1986		1987	
		CRPF	BSF	CRPF	BSF	CRPF	BSF
1	2	3	4	5	6	7	8
1. Assam . . . . .		388	165	126	1051	126	961
2. Andhra Pradesh . . . . .		704	522	141	736	275	358
3. Bihar . . . . .		1079	196	322	1179	60	1341

1	2	3	4	5	6	7	8
4. Gujarat		546	514	61	176	147	352
5. Haryana		760	82	272	645	354	1111
6. Himachal Pradesh		406	34	72	719	1	414
7. Jammu & Kashmir		419	185	157	463	46	359
8. Kerala		875	278	131	526	80	381
9. Karnataka		647	293	88	479	104	461
10. Madhya Pradesh		828	235	226	627	200	1107
11. Maharashtra		830	216	182	13	408	508
12. Manipur		212	..	28	189	30	75
13. Nagaland		15	..	1	95	..	58
14. Meghalaya		20	29	..	187	7	91
15. Orissa		676	219	207	97	129	266
16. Punjab		410	92	43	825	100	1269
17. Rajasthan		814	109	237	1813	353	2015
18. Sikkim		..	..	..	..	..	30
19. Tamil Nadu		694	142	79	50	564	396
20. Tripura		97	33	..	551	30	157
21. Uttar Pradesh		2417	317	643	1381	273	2446
22. West Bengal		1139	528	282	1848	390	2822
23. Arunachal Pradesh		4	14	—	—	—	20
24. Delhi		141	60	70	482	171	459
25. Mizoram		23	20	—	40	10	10
26. Lakshadweep		—	—	—	—	—	5
27. Chandigarh		6	—	1	—	10	3
28. Andaman & Nicobar		27	—	—	—	—	—
29. Pondicherry		36	—	16	—	19	—

#### Arrests of Foreigners in India

275. DR MOHD. HASHIM KIDWAI: Will the Minister of FINANCE be pleased to state:

(a) what is the number of foreigners arrested in India during the last financial year for violating Customs rules and for smuggling, along with the names of countries to which these foreigners belonged;

(b) what are the corresponding fig-

ures for the years 1985-86 and 1986-87; and

(c) what are the details of preventive measures taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANIA): (a) and (b) The number of foreigners arrested in India during the last financial year for contravention of